

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
O.A. No. 391/ 2022**

IN THE MATTER OF:

Brigadier Paramjit Singh &Ors. ...Applicants

Versus

State of Haryana &Ors. Respondents

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Filed By:

Date: 27.10.2023

Place: Gurugram


 Dr. Balpreet Singh, IAS
 Administrator
 HSVP, Gurugram

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State of Haryana &Ors. Respondents

**ACTION TAKEN REPORT ON BEHALF OF RESPONDENT
NO.3 – HARYANA SHEHRI VIKAS PRADHIKARAN**

1. That this Hon'ble Tribunal vide order dated 17.03.2023 directed the State of Haryana and all its instrumentalities including respondent No.3-HSVP to restore the water body as undertaken and after grant of requisite approvals tender may be awarded within **three months**. Pathways on all sides excluding drainage area and dense green belts with plantation of indigenous trees on all sides and creepers and shrubs on the slopes may be created; the pond/water body may be made functional/operational by filling and maintaining water to the requisite level; appropriate devices for enhancing oxygen level in the pond/water body may also be installed; use of solar powered panels on floating devices may be explored; and suitable species of fish/ducks etc. may also be introduced for maintaining water quality of the pond/water body and the Project may be executed expeditiously in time bound manner within but not beyond one year. It was further directed that the Administrator, HSVP Gurugram is to file Action taken Reports after expiry


Administrator
HSVP Gurugram

of the period of six months and one year on or before 31.10.2023 and 30.04.2024 respectively regarding execution of the project by obtaining requisite information from the concerned Departments, if so required.

2. That it is submitted, in compliance of order dated 17.03.2023, the Rough Cost Estimate for the development of pond and path around the pond prepared by an integrated water management unit of District Administration Gurugram, Gurujal, Haryana amounting to Rs. 403.70 Lakh has been sent to Chief Controller of Finance, HSVP, Panchkula from Chief Engineer-I, HSVP, Panchkula vide his office letter dated 30.05.2023 for its administrative approval.
3. That it is submitted the Nodal officer, Environment & Sustainability Wing, Municipal Corporation, Gurugram vide letter no.247-249 dated 11.10.2022, wrote to the Administrator, HSVP Gurugram with reference to directions passed in OA no. 325/2015 by this Hon'ble Tribunal to issue NOC/consent to carry out the rejuvenation work by MCG for compliance of said order. A copy of letter no.247-249 dated 11.10.2022 is enclosed herewith as **Annexure-1**.
4. That accordingly, vide letter bearing Memo no. 80122 dated 19.04.2023 a NOC was granted to the Nodal officer, Environment & Sustainability Wing, Municipal Corporation, Gurugram to rejuvenate/restore the water body and submit an ATR to file before this Hon'ble Tribunal as per order dated 17.03.2023. A copy of letter bearing Memo no. 80122 dated 19.04.2023 is enclosed herewith as **Annexure-2**.


Administrator
HSVP Gurugram

5. That the Administrator, HSVP, Gurugram on 26.10.2023 received a letter no. 1211-16 from Gurugram Metropolitan Development Authority that the work for rejuvenation of pond in village Silokhra, Sector-41, Gurugram is under progress at site by GMDA and the work will be completed upto 31.12.2023. A copy of letter no. 1211-16 dated 26.10.2023 alongwith photographs are enclosed herewith as **Annexure -3.**

6. The above said status report may kindly be taken on record.

Administrator
Dr. Balpreet Singh VAS
Administrator
HSVP, Gurugram

Place: Gurugram
Date: 27.10.2023



MUNICIPAL CORPORATION GURUGRAM

Office of Nodal Officer, Environment & Sustainability Wing

Tau Devi Lal Biological & Botanical Garden, Sector-52, Gurugram-122002; Email: noenv@mcg.gov.in

Dated: 11.10.2022

No. 247-249

To

The Administrator
HSVP, Gurugram

Sub: Rejuvenation of waterbodies/Johad reg.

With reference to the subject cited above, it is submitted that as per directions of Hon'ble NGT in OA No. 325/2015, all the waterbodies recorded in revenue records are to be rejuvenated/restored. It has been observed that two pockets of land have been shown as "Johad" in revenue records but these pockets have been acquired by HSVP as mentioned under:

1. Silokara; Khasra No. 26/26/2 measuring 24 Kanal 15 Marla
2. Fatehpur (Jharsa) : Khasra No. 6/26

It is requested that these lands are not utilized for any other purposes as per orders of Hon'ble NGT.

It is also requested to carry out rejuvenation of these waterbodies or issue NOC/Consent so that rejuvenation work may be carried out by MCG for compliance of the said orders.

Nodal Officer
Environment & Sustainability Wing
Municipal Corporation Gurugram

Copy to following for kind perusal and information:

1. The Commissioner, Municipal Corporation Gurugram
2. Executive Engineer (Hort), MCG



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हरियाणा शहरी विकास प्राधिकरण

OFFICE OF THE EXECUTIVE ENGINEER,
HSVP DIVISION NO. VI, GURUGRAM
M Block, South City-I, Near Plot No. M-217,
Sector-41, Gurugram.
xenhsvp6ggm@gmail.com,

Annexure -II



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To:

The Nodal Officer
Environment & Sustainability Wing
Municipal Corporation, Gurugram
Tau Devi Lal Biological & Botanical Garden
Sector-52, Gurugram-122002
E-mail: noenv@mcg.gov.in

Memo No. 80/22

Dated: 19/04/2023

Sub:

Rejuvenation of water bodies/Johad reg.

Ref:

Your office letter No. 247-249 dated 11.10.2022.

On the above noted subject, it is intimated that only the site mentioned at Sr. No. 1 i.e. Silokara: Khasra No. 26//26/2 measuring 24 Kanal 15 Marla falls under the jurisdiction of this office. It may be carried out for rejuvenation of this waterbodies/Johad by Municipal Corporation, Gurugram and this office has no objection, if the same is carried out by M.C.G.

Further, it is submitted that the Hon'ble NGT, New Delhi in O.A. No. 391/2022 during the hearing dated 17.03.2023 has passed the order (copy attached) with the direction to the Administrator, HSVP, Gurugram to file the Action Taken Report (ATR) after expiry of the period of six months and one year on or before 31.10.2023 and 30.04.2024 respectively.

Therefore, it is requested to rejuvenate/restore the above said waterbodies/Johad before 31.10.2023 and submit the ATR to this office, so that the ATR can be further submitted before the Hon'ble NGT accordingly.

DA/- As above

Executive Engineer,
HSVP, Division No. VI,
Gurugram

Endst. No. 80/23, 24

Dated 19/04/2023

A copy of the above is forwarded to the following for information and necessary action please:-

1. The Administrator, HSVP, Gurugram.
2. The Superintending Engineer, HSVP, Circle-II, Gurugram.

Executive Engineer,
HSVP, Division No. VI,
Gurugram

GURUGRAM METROPOLITAN DEVELOPMENT AUTHORITY
Urban Environment Division
Office of Additional Chief Executive Officer

Tau Devi Lal Biological & Botanical Garden, Sector-52, Gurugram-122002, dfo.gmda@gov.in

No. 1211-16

Dated: 26/10/2023

To,

The Administrator
HSVP, Gurugram

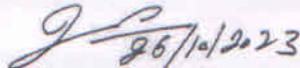
Sub:- Original application No. 391 of 2022 titled as Brigadier Paramjit Singh and Ors Vs State of Haryana and Ors (Sector - 41, Gurugram).

Ref: Executive Engineer, HSVP, Division No. VI, Gurugram letter no. 168580 dated 04.08.2023.

With reference to the above cited subject, it is intimated that the work for rejuvenation of Pond in village Silokhra, Sec-41, Gurugram is under progress at site by GMDA (Photographs attached). The work will be completed upto 31.12.2023.

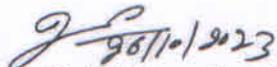
This is for your kind information and necessary action please.

DA/-As above


For Addl. Chief Executive Officer,
Urban Environment Division,
GMDA, Gurugram

Copy to following for information please.

1. Chief Executive Officer, GMDA.
2. Advisor, UED GMDA.
3. Superintending Engineer, HSVP Circle, Gurugram.
4. Executive Engineer, Infra - II, GMDA, Gurugram.
5. Executive Engineer, HSVP, Division No. VI, Gurugram.


For Addl. Chief Executive Officer,
Urban Environment Division,
GMDA, Gurugram





